

ORISSA ORDINANCE No. 9 OF 1971

THE ORISSA SALES TAX (AMENDMENT) ORDINANCE, 1971

[Promulgated by the Governor of Orissa on the 29th December, 1971, published in an extraordinary issue of the Orissa Gazette, dated the 29th December, 1971]

AN

ORDINANCE

TO AMEND THE ORISSA SALES TAX ACT, 1947

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Sales Tax Act, 1947 in the manner herein-after appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-second Year of the Republic of India:—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Sales Tax (Amendment) Ordinance, 1971.

(2) It shall come into force at once.

Amendment
of section
5, Orissa
Act 14 of
1947.

2. In section 5 of the Orissa Sales Tax Act, 1947, in sub-section (1),—^{Orissa Act 14 of 1947.}

(a) in the first proviso, for the figure and words “ not exceeding 7 per cent ”, the words “ not exceeding ten per cent ” shall be substituted ;

(b) in the second proviso, for the figure and words “ not exceeding 13 per cent ”, the words “ not exceeding fifteen per cent ” shall be substituted.

JOGENDRA SINGH

GOVERNOR OF ORISSA

Dated The 29th December, 1971